

In the National Company Law Tribunal,
Kolkata Bench, Kolkata

CA (IB) No.475/KB/2017

In

CP (IB) No.37/KB/2017

In the matter of:

An application under Section 12 (2) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 40 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution for Corporate Persons) Regulations, 2016 for extension of IRP beyond 270 days.

And

In the matter of:

Mamta Binani

.....Resolution Professional/Applicant

And

Palogix Infrastructure Pvt. Ltd.

.....Corporate Debtor/Respondent

Order Delivered on 12th February 2018

Coram:

Jinan K.R., Member (J)

For the Resolution Professional

: 1. Ms. Mamta Binani, CS
2. Mr. Kanishk Khetan, Advocate

For the Corporator Debtor

: 1. Ms. Manju Bhuteria, Advocate
2. Ms. Smita Mukherjee, Advocate

For Titagarh Logistic
Infrastructure Pvt. Ltd.

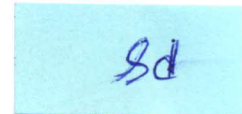
: 1. Mr. Anirban Ray, Advocate.
2. Mr. V.V.V. Sartry, Advocate.

Sd

ORDER

Per Jinan K.R., Member (J)

1. This is an application filed under Sec.12(2) of the Insolvency and Bankruptcy Code, 2016 by the Ld. Resolution Professional (RP) for extension of period of submission of resolution plan beyond 90 days already extended in this case. Therefore, this application is not maintainable.
2. Moreover, resolution plan has been submitted by the Ld. R.P. and, therefore, this application requires no consideration. Hence, it is liable to be dismissed.
4. In the result, the application is dismissed. No order as to costs.



(Jinan K.R.)
Member (Judicial)

Signed on 12th February 2018.